

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 251 OF 2016

Dated: 15th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Bhakra-Beas Management Board (BBMB) ...Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Poorva Saigal
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Sakesh Kumar, Adv.
Mr. Maninder Singh, OIC
Ms. Sheetal Sharma, Dy. Registrar
for R.1

Mr. Anand K. Ganesan
Mrs. Swapna Seshadri for R.2

ORDER

Learned counsel for Respondent No.2 states that Respondent No.2 does not wish to file any reply.

Learned counsel for the appellant makes a grievance that an amount of Rs. 15 Crores, which was due to the appellant in terms of interim relief granted by the State Commission, has not been paid to the appellant.

Mr. Anand K. Ganesan, learned counsel for Respondent No.2 states that he will obtain instructions from the client and if the amount is not paid that will be paid immediately.

Learned counsel for the State Commission states that he will be filing additional documents. He may file the same after serving copy on the other side.

List the matter on **29.03.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh